

PAPERS LAID ON THE TABLE

12.10 hrs.

Ministry of Steel and Mines (Department of Mines) Research Assistant (Work Study) (Amendment Rule, 1984.

THE MINISTER OF STATE OF THE MINISTRY OF STEEL AND MINES (SHRI N.K.P. SALVE) : I beg to lay on the Table a copy of the Ministry of Steel and Mines (Department of Mines) Research Assistant (Work Study) (Amendment) Rules, 1984 (Hindi and English versions) published in Notification No. G.S.R. 544 in Gazette of India dated the 2nd June, 1984, issued under provision to article 309 of the Constitution. [Placed in Library. See No. 8542/84].

Annual Assessment Report on the Programme and its Implementation for accelerating the spread and development of Hindi and its progressive use for various official purposes of the Union for 1982-83.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI RAM DULARI SINHA) : I beg to lay on the Table a copy of the Annual Assessment Report (Hindi and English versions) on the programme and its implementation for accelerating the spread and development of Hindi and its progressive use for the various official purpose of the Union, for the Year 1982-83. [Placed in Library. See No. LT. 8543/84].

Indian Police Service (Uniform) Amendment Rules, 1984.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH) : I beg to lay on the Table a copy of the Indian Police Service (Uniform) Amendment Rules, 1984 (Hindi and English versions) published in Notification No. G.S.R. 770 in Gazette of India dated the 21st July, 1984, under Sub-section (2) of the All India Services Act, 1951. [Placed in Library. See No. 8544/84].

MASSAGES FROM RAJYA SABHA

SECRETARY-GENERAL : Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha :

- (i) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Pondicherry Appropriation (No. 2) Bill, 1984, which was passed by the Lok Sabha at its sitting held on the 2nd August, 1984, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendation to make to the Lok Sabha in regard to the said Bill."
- (ii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 7th August, 1984, agreed without any amendment to the Estate Duty (Amendment) Bill, 1984 which was passed by the Lok Sabha at the sitting held on the 27th July, 1984."

COMMITTEE ON PRIVATE MEMBERS, BILLS AND RESOLUTIONS

Seventy-ninth Report

SHRI G. LAKSHMANAN (Madras North) : I beg to present the Seventy-ninth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

SHRI C.T. DHANDAPANI (Polbchi) : This is the most important matter.

MR. SPEAKER : But you cannot do anything here.

(Interruptions)